

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1604**

**TO BE ANSWERED ON WEDNESDAY, THE 27.11.2019**

**Expanding Supreme Court Bench**

1604. SHRI M.V.V. SATYANARAYANA:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

(a) whether Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice suggested for expanding the Supreme Court bench or separate bench in Chennai on trial basis; and

(b) if so, whether the Union Government is considering to open a separate bench of Supreme Court at Chennai or Visakhapatnam or Vijayawada in Andhra Pradesh or in any southern parts of the country?

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a): Yes, Sir. A suggestion has been received in Department related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice in its meeting held on 04.10.2019 for establishment of regional benches of the Supreme Court.

(b): The Government has been receiving representations at various times from various quarters for establishment of Benches of Supreme Court in various parts of the country. The Law Commission, in its 229th Report had also suggested that a Constitutional Bench be set up at Delhi and four Cassation Benches be set up in the Northern region at Delhi, the Southern region at Chennai/Hyderabad, the Eastern region at Kolkata and the Western region at Mumbai. The idea of a separate Bench of Supreme Court outside Delhi has not found favour with the Supreme Court of India.

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